

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.76583 of 2016
Excise Appeal No.76592 of 2016

(Arising out of Order-in-Original No.15-18/Commissioner/CE/Kol.IV/2016 dated 17.06.2016 passed by Commissioner of Central Excise, Kolkata IV)

M/s Jeepee Alloy & Casting Pvt. Ltd.

(NH-2, Delhi Road, PO-Mullickpara, Hooghly-712203)

Md.Nasim

(22/3/H/5, Watgunj Street, Kolkata-700023)

Appellant

VERSUS

Commissioner of Central Excise, Kolkata IV

(180, Shantipally Rajdanga Main Road, Kolkata-700107)

Respondent

APPEARANCE :

None for the Appellant

Shri S.K.Singh & Shri D.Sue, Authorized Representatives for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.A.K.JYOTISHI, MEMBER (TECHNICAL)

FINAL ORDER NO.75670-75671/2025

DATE OF HEARING : 12 MARCH 2025

DATE OF DECISION : 12 MARCH 2025

Per Ashok Jindal :

When the matters were called, none appeared on behalf of the appellants. Nor any request for adjournment has been received by the Registry. The present matter came up for hearing earlier on several occasions but nobody appeared on behalf of the appellants. Today, i.e.12.03.2025, also, the appellants were absent. It seems that the appellants are not interested to pursue their appeals before the Tribunal. Accordingly, the appeals are dismissed for non-prosecution with a liberty to re-open their case by filing an application for restoration of their appeals.

(Pronounced in the open court)

(Ashok Jindal)
Member (Judicial)

(A.K.Jyotishi)
Member (Technical)

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